

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-121(PB)/2017

IN THE MATTER OF:

Bank of Baroda **APPLICANT / PETITIONER**
Vs
Amrapali Silicon City Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 12.01.2018

Coram:

CHIEF JUSTICE M. M. KUMAR
Hon'ble President

S. K. MOHAPATR
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Resolution Professional :- Mr. Abhinav Vashisht, Advocate
Mr. Manmeet Singh, Advocate
Ms. Priya Singh, Advocate
Mr. Anugrah Robin, Advocate
Mr. Geetanjali Shahi, Advocate

For the Bank of Baroda :- Mr. Bishwajit Dubey, Advocate
Ms. Srideepa Bhattacharyya, Advocate

For the NOIDA Authority :- Mr. Vishnu Sharma, Advocate
Mr. Anupama Sharma, Advocate
Ms. Sowli Negi, Advocate
Ms. Gautami Buddhapriya, Advocate

ORDER

Notice to the applicant Mr. Alok Aggarwal. On the next date of hearing Mr. Shiv Priya, Promoter Director shall make personally present to assist the court.

List on 19th January 2018. Process Dasti.

Sd-
CHIEF JUSTICE M. M. KUMAR
— PRESIDENT

Sd-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)